

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH – COURT NO. III

Customs Misc. Application No. 42098 of 2018
in
Customs Appeal No. 42697 of 2018

(Arising out of Order-in-Original No.65819/2018 dated 30.10.2018 passed by the Commissioner of Customs, Chennai - VIII)

M/s. S.B. Enterprises

New No. 63, Old No. 33
Third Floor
Coral Merchant Street
Chennai - 600001

Appellant

Vs.

Commissioner of Customs

Chennai VIII Commissionerate
Custom House, No. 60, Rajaji Salai
Chennai – 600001.

Respondent

APPEARANCE:-

Ms. A. Aruna, Advocate for the Appellant
Shri Jagan Babu, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Misc. Order No. 40217 / 2019

Date of hearing: 28.03.2019
Date of decision: 28.03.2019

PER MS. SULEKHA BEEVI C.S.

The Id. Counsel for the appellant submitted that the stay application is not pressed. Hence the stay application is dismissed as not pressed.

2. The issue in this appeal is with regard to revocation of CHA license. Since it affects the livelihood of the appellant and its employees, early hearing was allowed and the matter was listed

today along with the stay application. Since the matter has been listed in the miscellaneous matter and not for regular hearing, the matter is adjourned to 29.3.2019. List the matter for regular hearing on 29.3.2019.

(Dictated and pronounced in open Court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(MADHU MOHAN DAMODHAR)
Member (Technical)

Rex